

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A. 1105/95 O.A.S.R. 2853/95.

Date of Orders 2-1-96.

Between:

P.Masenamma.

Applicant.

and

- Flag Officer, Naval Base, Visakhapatnam.
- Commanding Officer,
 I.N.S. Kalinga, Uppada,
 Visakhapatnam.

Respondents.

For the Applicant: Mr.M.Kesava Rao, Advocate.

For the Respondents:Mr. N. U. Lo. Cosc.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMR)

The Tribunal made the following Order:-

Notice in M.A.1105/95. Call on 19+2-96.

If the applicant is now in service, she has to continued until further orders.

Deputy Registrar

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- 1. The Flag Officer, Naval Base Visakhapatnam.
- 2. The Commanding Officer, I.N.S.Kalinga, Uppada, Visakhapatnam.
- 3. One copy to Mr.M.Kesava Rao, Advocate, CAT.Hyd.
- 4. One copy to Mr. O Www. Sr. OGSC.CAT. Hyd.

pvm.

8/12 P.

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYLERABAD

THE HON BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 9 - 1996

ORDER/JULGMENT

M.A/R.A./C.A.No. 1105/95

2853 95

T.A.No.

(w.p.No.

Admitted and Interim directions issued.

Allowed.

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Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

कन्द्रीय प्रशासनिक अधिकरण Cantral Administrative Tribunal द्वराण IDECPATCH

- 3 JAN 1996

. हैरराबाद न्द्रायपीठ HYDERABAD BENCH



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYDERAJAL O.A.NO.328/96

Date of Order: 6-3-96.

Between:

P.Masenamma

Applicant

and

- Flag Officer, Naval Base, Visakhapatnam.
- Commanding Officer, I N.S. Kalinga, Uppada, Visakhapatnam.

Respondents.

For the Applicant :- Mr. M. Kesava Rao, Advocate.

For the Respondents: Mr. N.V.Raghava Reddy, ***./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI

VICE-CHAIRMAN

THE HON BLEMMR. H. RAJENDRA PRASAD MEMBER (ADMN)

(98)

DA No. 398 96

Dt. of Order:6-3-96.

(Brder passed by Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

Heard Shri M.Keshava Rao, learned counsel for the applicant. Shri N.V. Raghava Reddy, counsel for the Respondents oppossed condonation of delay. In our view, however, no question of delay can arise as the D.A. is not based on any cause of action with reference to any particular date. Hence the MA 1105/95 is disposed of with no order thereson.

- 2. We have perused the O.A. The applicant claims the benefit of regularisation on the ground that she has out in continued service of more than two years and eight months as casual worker and is entitled to be regularised. Her grievance is that the respondents are not considering her case for regularisation although she had made personal requests in that respect. In our opinion since the claim was never refused or so far rejected, it would be proper for the applicant to submit a regular representation to the respondents praying for regularisation. Only if that prayer is eventually refused, she may have cause of action to approach this Tribunal.
- Accordingly we give liberty to the applicant to submit a representation to the respondents praying for regularisation.

 If such a representation would be filed within a period of four

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merits and convey their decision there on to the applicant.

The respondents to consider the representation within a period of two months from the date of its filing. Liberty to approach the Tribunal to the applicant, if so advised, if she is aggrieved by the decision of the respondents on the said representation.

The rights and contentions of both the parties on merito the rights and contentions of both the parties on merito weeks, if the decision conveyed to the applicant, the respondents are directed not to terminate the engagement of the applicant. The respondents are directed not to terminate the engagement of the applicant. The respondents is the applicant of the applicant.

4. Subject to the disposed of. No costs.

Lauris, une U.A. stands

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(H.RAJENDRA PRASAD)
Member (A)

Dated: 6th March, 1996. Dictated in Open Court.

Ambliga mat

avl/

2/9/96

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IN THE CENTRAL ADMINISTRATIVE TIBUNAL HYLERABAD BENCH AT HYDERBAD

M.G. Charles THE HON'BLE MR.JUSTICE V.NEELADIDAO VICE CHAIRM

AND H. Revendra prosect THE HON'BLE MR. R. RANGARAJAN: ML

Dated: 6-3 -1996

OLDER/JUIGMENT

M.A/R.A./C.A.No.

0.A.No. 328 196

T.A.No.

(w.p.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रजासनिक वंधिकार Central Administrative Tribunal प्रेसागा/DESPATCH

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